

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

UNSTARRED QUESTION NO. 1315

TO BE ANSWERED ON Monday, December 6, 2021/Agrahayana 15, 1943 (Saka)

Eviction of Beneficiaries by Banks

1315. SHRI N.K. PREMACHANDRAN:

Will the Minister of FINANCE be pleased to state:

(a) whether it has come to the notice of the Government that the banks including Cooperative banks have initiated action as per the provisions of SARFESI Act so as to evict the beneficiaries of PMAY, PMAYG, Life Mission and such other schemes implemented by the Union Government, State Government and Local Self Governments for providing home to homeless on account of meagre amount of dues with the banks;

(b) if so, the details thereof;

(c) whether the banks are permitted to evict the poor families from their home given by State Government, Central Government and Local Self Government under the scheme for home to homeless;

(d) if so, the details thereof;

(e) whether the Government proposes to stop the eviction proceedings initiated by the banks against the beneficiaries under the aforesaid schemes from their home; and

(f) if so, the details of the action taken thereon?

ANSWER

The Minister of State in the Ministry of Finance
(Dr. Bhagwat Karad)

Answer to question nos.(a) to (f)

No, Sir. As per Section 31 of SARFAESI Act, 2002, proceedings cannot be initiated against instances where amount due is less than Rs.1 lakh or wherever the dues are less than 20% of the principal amount and interest thereon. This is applicable universally.
